323(91)

27.2.92 SPM&AVH

Mr.Rajendran Nair/Ramakumar th.proxy
Sugunapalan th.proxy/Ajith Narayanan

Heard. M.P. allowed. Counter affidavit mentioned therein will be relevant for this case also. Heard in part. List for further hearing on 28.2.92(AN).

27.2.92

28.2.92 (Counsel as mentioned above)

We have heard the arguments of the learned counsel for both the parties. In the interest of justice and considering that a vital question in all these cases are involved we have admitted all the applications and condone the delay if there has been in any one of them. In certain cases we are told that representations are not been filed. Considering that the issues involved are identical we need not delay the matters in this application by going through the formality of requiring applicants to file a representation especially when identical applications are pending before us.

Accordingly the objection regarding non-submission of representation is also overruled.

JUDGMENT ON 31-3-92.

28.2.92 AVH

21.4.92 SPM & AVH

Orders pronounced in open court.

21.4.92

FO issued
Rule closed